THE RICE-MILLING INDUSTRY (REGU-LATION AND LICENSING) AMENDMENT RULES, 1961

THE DEPUTY MINISTER IN MINISTRY OF FOOD (SHRI A. Μ. Thomas): Sir, I beg to lay on the *Table, under sub-section (4) of section 22 of the Rice-Milling Industry (Regulation) Act, 1958, a copy of the Ministry of Food and Agriculture (Department of Food) Notification G.S.R. No. 93, dated the 15th January, 1962, publishing the Rice-Milling In-(Regulation and Licensing) Amendment Rules, 1961. [Placed in Library, See No. LT-3477/62].

NOTIFICATION UNDER THE COMPANIES
ACT, 1956

Shri K. RAGHURAMAIAH: Sir, on behalf of Shri K. C. Reddy, I beg to lay on the Table, under sub-section (2) of section 620 of the Companies Act, 1956, a copy of the Ministry of Commerce and Industry (Department of Company Lad Administration) draft notification amending S.R.O. No. 355, dated the 17th January, 1957. [Placed in Library. See No. LT-2980 61].

Notifications under the Mines and Minerals (Regulation and Development) Act, 1957

SHRI K. RAGHURAMAIAH: Sir, on behalf of Shri K. D. Malaviya, I beg to lay on the Table, under sub-section (1) of Section 28 of the Mines and Minerals (Regulation and Development) Act, 1957, a copy each of the following Notifications of the Ministry of Steel, Mines and Fuel (Department of Mines and Fuel):—

- (i) Notification G.S.R. No. 358, dated the 9th March, 1961, empowering the Administrators of Union Territories to exercise certain powers.
- (ii) Notification G.S.R. No. 455, dated the 24th March 1961, publishing the Mining Leases (Modification of Terms) Amendment Rules, 1961.

[Placed in Library. See No. LT-2829/61 for (i) and (ii)].

- (iii) Notification No. MII-185(2) / 59, dated the 27th April, 1961, publishing the Minerals Conservation and Development (First Amendment) Rules, 1961.
- (iv) Notification No. MII-185 (4) / 61, dated the 14th July, 1961, publishing the Minerals Conservation and Development (Second Amendment) Rules, 1961

[Placed in Library. See No. LT-3040/61 for (iii) and (iv)].

- (v) Notification G.S.R. No. 1133, dated the 7th September, 1961, publishing the Minerals Concession (Amendment) Rules, 1961.
- (vi) Notification G.S.R. No. 1303, dated the 16th October, 1961, publishing the Minerals Concession (Second Amendment) Rules, 1961.
- (vii) Notification G.S.R. No. 1199, dated the 20th September, 1961, publishing an amendment in Government Notification No. MII-159(18)/54-A. II, dated the 1st June, 1958.

[Placed in Library. See No. LT-33303/61 for (v) to (vii)].

- (viii) Notification S.O. No. 2060, dated the 22nd August, 1961, publishing certain directions issued under section 30A of the Mines and Minerals (Regulation and Development) Act, 1957. [Placed in Library, See No. LT-3201,61].
 - (ix) Notification No. MII-159(18) / 54-A, dated the 2nd December 1961, publishing the Minerals Concession (Third Amendment) Rules, 1961.
 - (x) Notification No. MV-3(1)/61, dated the 1st February, 1962, publishing the Minerals Concession (Amendment) Rules, 1962.

[Placed in Library. See No. LT-3502,62 for (ix) and (x)].

146 RSD-3